

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 9035/2013

SAVITRI BAI & ANR.

Appellant(s)

VERSUS

SAVITRI BAI

Respondent(s)

Date : 31-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s) Ms. Meenakshi Arora, Sr. Adv.
Ms. Awantika Manohar, AOR
Mr. Sunil Singh Parihar, Adv.
Mr. C. Chaube, Adv.
Mr. Manakey Kalra, Adv.

For Respondent(s) Mr. N.K. Mody, Sr. Adv.(V.C.)
Mr. Akshat Shrivastava, AOR
Mr. Satvic Mathur, Adv,
Mr. Sukhamrit Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard Ms. Meenakshi Arora, learned senior counsel appearing for the appellants(plaintiffs) at length. She has completed her submission.

We have also heard Mr. N.K. Mody, learned senior counsel for the respondent(defendant) for some time.

On the suggestion of the Court, learned senior counsel prayed for an adjournment for exploring the possibility of working out an amicable settlement.

In view of the above, the matter is adjourned to 15th February, 2024 as PART-HEARD.

Subject to due approval of Hon'ble the Chief Justice of India, the matter may be listed on the said day.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILY)
COURT MASTER (NSH)